

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1124/92

DATE OF DECISION 8.2.1993

V.R.Chavan

Petitioner

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri Ravi Shetty (for Shri R.K.Shetty)

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M.Y.Priolkar, Member(A),

The Hon'ble Shri V.D.Deshmukh, Member(J).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M.Y.PRIOLKAR)
MEMBER(A).

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH.

Original Application No.1124/92.

V.R. Chavan.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Member (A), Shri M.Y.Priolkar.
Hon'ble Member (J), Shri V.D.Deshmukh.

Appearances:-

None for the applicant.
Respondents by Mr.Ravi Shetty
(for Mr.R.K.Shetty).

Oral Judgment:-

(Per Shri M.Y.Priolkar, Member(A))

Dated: 8.2.1993.

This application had been filed on 9.11.1992 with the prayer that a direction may be issued to the respondents to permit the applicant to appear for the departmental competitive examination for promotion to the post of Head Clerk, scheduled to be held in the second week of November, 1992. By our order dt. 9.11.1992, we had directed by way of interim relief that the applicant shall be provisionally permitted to appear in the examination for promotion to the post of Head Clerk which was scheduled to commence from 11.11.1992. The learned counsel for the respondents stated to day before us that in pursuance of this order the applicant was permitted and in fact he appeared for the examination. He also stated that the results of the examination ~~was~~ since been tabulated and the applicant stands far below the number of vacancies in the promotion posts.

2. Although the matter was kept to day for admission and interim relief, neither the applicant nor his counsel is present. ~~Eventually~~, the applicant does not seem to be interested in pursuing this application. In any case, since the only prayer of the applicant was to permit him to

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appear for the examination and this has been granted to him, we do not see any merit in this application which is accordingly rejected summarily at the admission stage itself, with no order as to costs.



(V.D. DESHMUKH)
MEMBER (J)



(M.Y. PRIOLKAR)
MEMBER (A).

BSM.